

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 186/TT/2015**

**Subject** : Truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for Combined **Asset-A& B**: (Asset A: 315 MVA ICT-I at Sikar 400/200 kV new sub-station with 1 No. 220 kV Line bay and **Asset-B**: LILO of ckt-I of Sikar (RVPN)- Ratangarh (RVPN) 220 x`kV D/C line at Sikar(PG), **Asset-C**: LILO of Ckt-II of Sikar(RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), **Asset-D**: 315 MVA ICT-II at Sikar 400/200 kV New sub-station with 1 No. 220 kV line bay, Combined **Asset E& I** (Asset E: LILO of 1st circuits of 400 kV Jhakri Abdullapur transmission line at Panchkula, **Asset F**: LILO of 2nd circuits of 400 kV Jhakri Abdullapur transmission line at Panchkula, **Asset-G**: 400/220 kV 315 MVA ICT-I along with associated bays at Panchkula sub-station, **Asset H**: 315 MVA ICT-II along with associated bays at Panchkula sub-station, **Asset I**: 125 MVAR bus reactor along with associated bays at Panchkula sub-station, **Asset -J**: 400 kV, 80 MVAR bus reactor along with associated bays at 400/220 kV Sikar sub-station under Sasan and Mundra Mega Power Project in Northern Region.

**Date of Hearing** : 3.2.2016

**Coram** : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

**Parties present:** Smt. Sangeeta Edwards, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. C. Taneja, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri B. L. Sharma, Rajasthan Discoms  
Shri S. K. Agarwal, Advocate, Rajasthan Discoms  
Shri S. P. Das, Advocate, Rajasthan Discoms.



## Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of tariff for 2014-19 tariff period for the asset under Sasan and Mundra Mega Power Project in Northern Region.
- b) The transmission charges for the asset was approved by the Commission vide order from Asset A to I dated 6.8.2013 in Petition No. 97/TT/2012 and for Asset J dated 9.6.2015 in Petition No. 61/TT/2013.
- c) The petitioner has claimed total additional capitalization of ₹5,458.22 lakh for Asset A to I and ₹81.80 lakh for Asset J for 2009-14 tariff period. Further, ₹479.24 lakh for Asset A to I and ₹240.42 lakh for Asset J as additional capital expenditure has been claimed for 2014-19 tariff period.

2. The learned counsel for the Rajasthan discoms submitted that reply to the petition has been filed and the same has been served on the petitioner.

3. In response to Commission's query regarding the variation in capital cost of assets as on COD when compared to the approved capital cost, the representative of the petitioner submitted that the claim is based on the actual cost, as per the audited accounts and the variation is due to the reduction in IDC and IEDC. The representative of the petitioner further submitted that against the approved additional capitalization of ₹7151.57 lakh, additional capitalization of ₹5540.02 lakh is claimed during the 2009-14 tariff period. The petitioner also submitted that additional capitalization of ₹719.66 lakh is claimed during the 2014-19 tariff period.

4. The petitioner was directed to submit the computations of IDC/IEDC for each asset and reasons for variation with respect to that approved cos.

5. The Commission directed the petitioner to file rejoinder and submit the information sought vide letter dated 30.1.2016 and above queries on affidavit with copy to respondents by 10.2.2016. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

V. Sreenivas  
Dy. Chief (Law)

